

Stds/Agmark-BIS/01/FSSAI-2018
Standards Division
Mandatory Certification under Bureau of Indian Standards (BIS)

Several food products are required to be sold under mandatory certification of BIS as per the relevant provisions in Regulations notified under Food Safety and Standards Act, 2006. This Authority is in the process of reviewing these provisions for taking a view whether such provisions are serving any benefit to the Industry and Consumer and are required to be continued or not .

In view of the above, comments are invited from all stakeholders within three weeks from the date of uploading on FSSAI website whether these provisions should continue or not along with justification for the same to enable this Authority to take a view. The comments may be sent at advisor@fssai.gov.in or addressed to Shri Kumar Anil, Advisor (Standards), Food Safety and Standards Authority of India, FDA Bhawan, New Delhi-110002. The relevant mandatory provisions are as below:

1. Clause 4 of sub regulation 2.3.14 of Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011-
 - (i) Infant milk food
 - (ii) Infant formula
 - (iii) Milk cereal based weaning food
 - (iv) Processed cereal based weaning food
 - (v) Follow up formula

2. Clause 5 of sub regulation 2.3.14 of Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011-
 - (i) Condensed milk sweetened
 - (ii) Condensed skimmed milk sweetened
 - (iii) Milk powder
 - (iv) Skimmed Milk powder
 - (v) Partly skimmed milk powder
 - (vi) Partly skimmed sweetened condensed milk

3. Clause 17 of sub regulation 2.3.14 of of Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011

(i) Packaged drinking water

4. Clause 18 of sub regulation 2.3.14 of Food Safety and Standards (Prohibition and Restriction on Sales) Regulations, 2011-

(i) Mineral Water